
(2022) 05 SEBI CK 0057

In the Securities Appellate Tribunal Mumbai

Case No : ??Miscellaneous Application No. 1306, 1307 Of 2021, 313 Of 2022,
Appeal No. 745 Of 2021

Arun Panchariya

APPELLANT

Vs

Securities And Exchange Board Of India

RESPONDENT

Date of Decision : 30-05-2022

Acts Referred:

Citation : (2022) 05 SEBI CK 0057

Hon'ble Judges : Tarun Agarwala Presiding Officer; Meera Swarup, Member

Bench : Division Bench

Advocate : Sandeep Wadhawan, Sumit Rai,, Nidhi Singh, Binjal Samani, Aditi Palnitkar, Moksha Kothari, Vidhii Partners

Judgement

1. There is a delay in the filing of the appeal. The impugned order is dated October 29, 2020. It was passed during the pandemic period. In view of the order of the Supreme Court in suo moto writ petition (civil) no(s). 3/2020 dated 23rd March, 2020 and April 27, 2021, we condone the delay. The application is allowed.

2. Let a reply be filed by the respondent within three weeks. Rejoinder may be filed within three weeks thereafter to the main appeal. List for admission and for final disposal on July 22, 2022.

3. The respondent also filed a Misc. Application No. 313 of 2022. Let a reply be filed by the respondent within three weeks. Rejoinder may be filed within three weeks thereafter. The said application would be taken up for consideration on the next date.

4. This order will be digitally signed by the Private Secretary on behalf of the bench and all concerned parties are directed to act on the digitally signed copy of this order. Certified copy of this order is also available from the Registry on payment of usual charges.